

FORM G (Re-issued)

INVITATION FOR EXPRESSION OF INTEREST

FOR BUDDHA GLOBAL LIMITED OPERATING IN TRADING OF RICE, PULSES, WHEAT AND OTHER FOOD PRODUCTS AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	BUDDHA GLOBAL LIMITED CIN: U14220DL2011PLC303140 PAN: - AAECB6771C
2.	Address of the registered office	Registered office: Shop No. 4053 to 55, Southern Site, Naya Bazar Delhi – 110006 Corporate office: S-402, Greater Kailash, Part-1, New Delhi, 110048
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	New Delhi
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 73,78,41,326 from operations income in F.Y. 2021-22 details thereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to ibc.buddhaglobal@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to ibc.buddhaglobal@gmail.com
10.	Last date for receipt of expression of interest	07-06-2024
11.	Date of issue of provisional list of prospective resolution applicants	17-06-2024
12.	Last date for submission of objections to provisional list	22-06-2024

13.	Date of issue of final list of prospective resolution applicants	02-07-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	07-07-2024
15.	Last date of submission of resolution plans	30 days from the issuance of Information Memorandum and RFRP.
16s.	Process email id to submit EOI	ibc.buddhaglobal@gmail.com

Note: - Publication of this Form G and above dates are subject to grating exclusion and extension, the application for which is pending before Hon'ble Adjudicating Authority.



(Santanu Kumar Samanta)
Resolution Professional
(Under CIRP)

IP Registration No. IBBI/IPA-001/IP-P-02324/2020-2021/13511
Date: - 22nd May, 2024
Place: - New Delhi

AXIS BANK AXIS HOUSE, STRUCTURED ASSETS GROUP, PLOT 1-14, TOWER 4, 4TH FLOOR, SECTOR 128, NOIDA (U.P.) - 201304 PHONE - 8879994525

POSSESSION NOTICE AS PER APPENDIX IV READ WITH RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Whereas The undersigned being the Authorized Officer of Axis Bank Ltd. under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3, 8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Mortgagee(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said rules on the below-mentioned dates. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd for an amount as mentioned below. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower / Co-Borrower	Date of Demand Notice / Date of Possession /	Amount in Demand Notice
(1) Jia Overseas (Borrower), (2) Ms. Kriti Rustogi (Mortgagor and Guarantor), (3) Mr. Yogender Rustogi (Guarantor)	12.12.2023 18-May-2024	Rs. 9,36,51,123.92 (Rupees Nine Crores Thirty Six Lacs Fifty One Thousand One Hundred Twenty Three and Paise Ninety Two Only) as on 30.06.2023 by the Addressee Nos. 1 to 3, jointly and severally and additionally a sum of Rs. 91,48,951.96 (Rupees Ninety One Lacs Forty Eight Thousand Nine Hundred Fifty One and Paise Ninety Six Only) as on 30.06.2023 by the Addressee No. 1 represented through Partner together with further interest & other charges thereon till the date of payment. Total Rs. 10,28,00,075.88 (Rupees Ten Crores Twenty Eight Lacs Seventy Five and Paise Eighty Eight Only) as on 30.06.2023 together with further interest & other charges thereon till the date of payment.
(1)Matadin Bhagwandas (Borrower), (2) Ms. Kriti Rustogi (Mortgagor and Guarantor), (3) Mr. Yogender Rustogi (Guarantor)	12.12.2023 18-May-2024	Rs. 16,22,44,353.21 (Rupees Sixteen Crores Twenty Two Lacs Forty Four Thousand Three Hundred Fifty Three and Paise Twenty One Only) as on 30.06.2023 by the Addressee Nos. 1 to 3, jointly and severally and additionally a sum of Rs. 1,65,96,877.58 (Rupees One Crore Sixty Five Lacs Ninety Six Thousand Eight Hundred Seventy Seven and Paise Fifty Five Only) as on 30.06.2023 together with further interest & other charges thereon till the date of payment. Total Rs. 17,88,41,230.79 (Rupees Seventeen Crores Eighty Eight Lacs Forty One Thousand Two Hundred Thirty and Paise Seventy Nine Only) as on 30.06.2023 together with further interest & other charges thereon till the date of payment.
(1)Matadin Bhagwandas (Borrower), (2) Ms. Kriti Rustogi (Mortgagor and Guarantor), (3) Mr. Yogender Rustogi (Guarantor)	12.12.2023 18-May-2024	Rs. 16,22,44,353.21 (Rupees Sixteen Crores Twenty Two Lacs Forty Four Thousand Three Hundred Fifty Three and Paise Twenty One Only) as on 30.06.2023 by the Addressee Nos. 1 to 3, jointly and severally and additionally a sum of Rs. 1,65,96,877.58 (Rupees One Crore Sixty Five Lacs Ninety Six Thousand Eight Hundred Seventy Seven and Paise Fifty Five Only) as on 30.06.2023 together with further interest & other charges thereon till the date of payment. Total Rs. 17,88,41,230.79 (Rupees Seventeen Crores Eighty Eight Lacs Forty One Thousand Two Hundred Thirty and Paise Seventy Nine Only) as on 30.06.2023 together with further interest & other charges thereon till the date of payment.

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY :- 1. First pari passu charge on the entire current assets of the Firm both present and future. 2. All that piece and parcel of land situated at 288, Kucha Ghasiram, Chandni Chowk, Delhi-110 006, together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future in the name of Ms. Kriti Rustogi (property mortgaged to credit facilities availed by M/s Matadin Bhagwandas also

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY :- 1. First pari passu charge on the entire current assets of the Firm both present and future. 2. All that piece and parcel of land situated at 288, Kucha Ghasiram, Chandni Chowk, Delhi-110 006, together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future in the name of Ms. Kriti Rustogi (property mortgaged to credit facilities availed by M/s Jia Overseas also

Date: 18.05.2024, Place : Delhi Sd/- Authorized Officer, Axis Bank Ltd.

"IMPORTANT"

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HDFC BANK Department for Special Operations : HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

DEMAND NOTICE -U/S 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given to undermentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HDFC Bank and whose loan account has been classified as non-performing asset (NPA) on 06-Nov-2023. The notices were issued to them u/s 13(2) of the Securitization of Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI Act, 2002) Act on May 13, 2024, on their last known addresses but few of them have returned un-served, thus they are being informed by way of this public notice.

Name of the Borrower: 1. M/s Rainbow Veneers, Proprietor Mr. Ajay Arora 1C/D/1-1, N.I.T., Faridabad - 121001
Name of the Proprietor/Mortgagor/Guarantor: 2. Mr. Ajay Arora S/o Mr. Ram Krishna Arora 1 JISA, NIT -1, Faridabad - 121001
Name of the Mortgagor: 3. Mrs. Dimple Arora W/o Mr. Ajay Arora 1 JISA, NIT -1, Faridabad - 121001

DESCRIPTION OF THE MOVABLE PROPERTIES

Description of property	Asset belonging to
Hypothecation by way of exclusive charge on all present and future stocks & book debts, plant & machinery.	M/s Rainbow Veneers, Proprietor Mr. Ajay Arora

DESCRIPTION OF THE IMMOVABLE PROPERTY

Description of property	Owned By
1. Residential House No. D/11, Neighborhood No.1, admeasuring 435 square yards, NIT, Faridabad, Haryana	Mr. Ajay Arora & Mrs. Dimple Arora
2. Residential House No. 1-J/4A, admeasuring 143 square yards, NIT, Faridabad Haryana	Mr. Ajay Arora
3. Residential Apartment No. 608, admeasuring 67.72 square meters, Tower T-6, (Teak Tower), along with car parking space no. OP-32, situated at Sushant Estate, Village Kanha, Gurugram.	Mr. Ajay Arora

Date of Notice : May 13, 2024 Date of NPA : 06-Nov-2023

Amount Outstanding (As on 31-Mar-2024): Rs. 10,81,85,770.93/- (Rupees Ten Crore Eighty One Lakh Eighty Five Thousand Seven Hundred Seventy and Paise Ninety Three Only) and future interest as per contractual rate from 01-Apr-2024 is due and payable.

The above named borrower and/or their guarantor(s)/mortgagor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Date : 23.05.24, Place : New Delhi For HDFC Bank Ltd., Authorised Officer

FORM G (Re-issued)
INVITATION FOR EXPRESSION OF INTEREST FOR
BUDHA GLOBAL LIMITED OPERATING IN TRADING OF RICE, PULSES, WHEAT AND OTHER FOOD PRODUCTS AT NEW DELHI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	BUDHA GLOBAL LIMITED PAN: AECB6771C CIN: U14220DL2011PLC303140
2. Address of the registered office	Regd. Office: Shop No. 4053 to 55, Southern Site, Naya Bazar Delhi - 110006 Corporate Office: S-402, Greater Kailash, Part-1, New Delhi-110048
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	New Delhi
5. Installed capacity of main products/ services	Not Applicable
6. Quantity & value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 73,78,41,326 from operations income in F.Y. 2021-22 details thereafter are not available at present.
7. Details of employees/ workmen	Details not available presently
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to ibc.budhaglobal@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	May be obtained by sending an email to ibc.budhaglobal@gmail.com
10. Last date for receipt of expression of interest	07-06-2024
11. Date of issue of provisional list of prospective resolution applicants	17-06-2024
12. Last date for submission of objections to provisional list	22-06-2024
13. Date of issue of final list of prospective resolution applicants	02-07-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	07-07-2024
15. Last date for submission of resolution plans	30 days from the issuance of Information Memorandum and RFRP
16. Process email id to submit EOI	ibc.budhaglobal@gmail.com

Note: Publication of this Form G and above dates are subject to granting exclusion and extension, the application for which is pending before Hon'ble Adjudicating Authority.

Santanu Kumar Samanta
Resolution Professional (Under CIRP)
Place: New Delhi IP Registration No.: IBB/IA/00-1/IP-P-02324/2020-2021/13511

SWADESHI POLYTEX LIMITED
Regd. Office: KJ-77, J-Block, Kavi Nagar, Ghaziabad-201002 (U.P.)
CIN: L2520UP1970PLC003320, Tele Phone: 0120 - 2701472, Email: info@splindia.co.in
Email: investor.grievances@splindia.co.in, www.splindia.co.in

NOTICE TO THE MEMBERS FOR ANNUAL GENERAL MEETING

Notice is hereby given that the 54th Annual General Meeting of the Company will be held on Thursday, 27th June, 2024 at 12:00 noon IST through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") to transact the business as set out in the notice of the AGM. The Ministry of Corporate Affairs ("MCA") inter-alia vide its General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 10/2022 dated December 28, 2022 and General Circular No. 9/2023 dated September 25, 2023 (collectively referred to as "MCA Circulars") has permitted the holding of the annual general meeting through Video Conferencing ("VC") or through other audio-visual means ("OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("the Act"), SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("the Listing Regulations") and MCA Circulars, the 54th Annual General Meeting ("Meeting" or "AGM") of the Company is being held through VC / OAVM on Thursday, 27th June, 2024, at 12:00 noon. The proceedings of the AGM deemed to be conducted at the Registered Office of the Company. Members may note that the Notice of the AGM and Annual Report 2023-24 will also be available on the Company's website www.splindia.co.in and on the website of the Stock exchange i.e. BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com. Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") and e-voting facility through the AGM to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Detailed procedure for remote e-voting/e-voting is provided in the Notice of the AGM.

The Annual Report for FY 2023-24 and notice of 54th AGM of the Company will be sent to all the shareholders at their registered email address in accordance with provisions of Companies Act 2013 and SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015.

Manner of holding shares i.e., Demat (NSDL or CDSL) or Physical

Your User IDs:
For Members holding shares in Demat Form:
EVEN Number followed by Folio Number registered with the company
For example, if folio number is 001*** and EVEN is 101456 then user ID is 101456001***

Process of Registration of Email address and other details:

i) For Temporary Registration:
Pursuant to relevant circulars the shareholders who have not registered their email address and in consequence the notice could not be serviced may temporarily get their email address registered with the Company's Registrar and Share Transfer Agent, investor.services@rcmdelhi.com through the link: <https://www.rcmdelhi.com> and follow the registration process as guided thereafter. Post successful registration of the email, the shareholder would receive soft copy of the Notice of AGM and the Annual Report for the financial year 2023-24 comprising Financial Statements, Board's Report, Auditor's Reports and other documents required to be attached therewith and the procedure for e-voting along with the User ID and Password to enable e-voting for the AGM from NSDL. In case of any queries relating to the registration of E-mail address, shareholder may write to investor.services@rcmdelhi.com & for e-voting related queries you may write to NSDLat.evoting@nsdl.co.in.

ii) For Permanent Registration:
It is requested that for permanent registration of e-mail address, the Members are required to register their e-mail address:
- in respect of demat holdings with the respective Depository Participant (DP) by following the procedure prescribed by the Depository Participant.
- in respect of physical holding with Company's Registrar and Transfer Agents i.e. investor.services@rcmdelhi.com by sending a request in the prescribed form.

For Swadeshi Polytex Limited
Sd/-
Anuradha Sharma
(Company Secretary)

Date: 22nd May, 2024
Place: Ghaziabad

PUBLIC NOTICE
(UNDER SECTION 102 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016)
(AND PURSUANT TO THE ORDER PASSED BY HON'BLE NCLT, DELHI BENCH, NEW DELHI VIDE ORDER DATED 15.05.2024) (ORDER PUBLISHED ON 21.05.2024 ON THE HON'BLE NCLT WEBSITE) IN CP (IB)-608/ND/2023 FOR THE ATTENTION OF THE CREDITORS OF MR. MOHD. MUSHRAFEEN QURESHI PERSONAL GUARANTOR (PG) OF AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Personal Guarantor (PG)	MOHD MUSHRAFEEN QURESHI
2. Details of Order of Adjudicating Authority	15.05.2024 (Order uploaded on 21.05.2024 on the website of the Hon'ble NCLT)
3. Date of Commencement of Insolvency Resolution Process	15.05.2024
4. Estimated date of closure of resolution process	17.11.2024
5. Name and registration number of the Resolution Professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6. Name, address and e-mail of the Resolution Professional, as Registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7. Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : pg.mushrafeenqureshi@outlook.com rennaisancesresolution@gmail.com
8. Last date for submission of claims	14.06.2024
9. Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench-II in CP (IB)-608/ND/2023 has ordered the commencement of Personal Insolvency Resolution Process of Mohd Mushrafeen Qureshi on 15.05.2024 u/s 100. The creditors of Mohd Mushrafeen Qureshi are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before 14.06.2024 with the Resolution Professional at the address mentioned against entry No. 7. Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

NITIN NARANG
RESOLUTION PROFESSIONAL OF MR. MOHD MUSHRAFEEN QURESHI,
PG OF M/S AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED.
IBBI REG NO. - IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAIL ID - pg.mushrafeenqureshi@outlook.com; rennaisancesresolution@gmail.com
Date: 23.05.2024 Place: New Delhi

PUBLIC NOTICE
(UNDER SECTION 102 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016)
(AND PURSUANT TO THE ORDER PASSED BY HON'BLE NCLT, DELHI BENCH, NEW DELHI VIDE ORDER DATED 15.05.2024) (ORDER PUBLISHED ON 21.05.2024 ON THE HON'BLE NCLT WEBSITE) IN CP (IB)-610/ND/2023 FOR THE ATTENTION OF THE CREDITORS OF MR. MOHD. MUQEEM QURESHI PERSONAL GUARANTOR (PG) OF AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Personal Guarantor (PG)	MOHD MUQEEM QURESHI
2. Details of Order of Adjudicating Authority	15.05.2024 (Order uploaded on 21.05.2024 on the website of the Hon'ble NCLT)
3. Date of Commencement of Insolvency Resolution Process	15.05.2024
4. Estimated date of closure of resolution process	17.11.2024
5. Name and registration number of the Resolution Professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6. Name, address and e-mail of the Resolution Professional, as Registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7. Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : pg.muqeemqureshi@outlook.com ; rennaisancesresolution@gmail.com
8. Last date for submission of claims	14.06.2024
9. Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench-II in CP (IB)-610/ND/2023 has ordered the commencement of Personal Insolvency Resolution Process of Mohd Muqeem Qureshi on 15.05.2024 u/s 100. The creditors of Mohd Muqeem Qureshi are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before 14.06.2024 with the Resolution Professional at the address mentioned against entry No. 7. Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

NITIN NARANG
RESOLUTION PROFESSIONAL OF MR. MOHD MUQEEM QURESHI,
PG OF M/S AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED.
IBBI REG NO. - IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAIL ID - pg.muqeemqureshi@outlook.com; rennaisancesresolution@gmail.com
Date: 23.05.2024 Place: New Delhi

PUBLIC NOTICE
(UNDER SECTION 102 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016)
(AND PURSUANT TO THE ORDER PASSED BY HON'BLE NCLT, DELHI BENCH, NEW DELHI VIDE ORDER DATED 15.05.2024) (ORDER PUBLISHED ON 21.05.2024 ON THE HON'BLE NCLT WEBSITE) IN CP (IB)-613/ND/2023 FOR THE ATTENTION OF THE CREDITORS OF MR. MOHD. ATIF QURESHI PERSONAL GUARANTOR (PG) OF AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Personal Guarantor (PG)	MOHD ATIF QURESHI
2. Details of Order of Adjudicating Authority	15.05.2024 (Order uploaded on 21.05.2024 on the website of the Hon'ble NCLT)
3. Date of commencement of Insolvency Resolution Process	15.05.2024
4. Estimated date of closure of resolution process	17.11.2024
5. Name and registration number of the Resolution Professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6. Name, address and e-mail of the Resolution Professional, as Registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7. Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : pg.atifqureshi@outlook.com ; rennaisancesresolution@gmail.com
8. Last date for submission of claims	14.06.2024
9. Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench in CP (IB)-613/ND/2023 has ordered the commencement of Personal Insolvency Resolution Process of Mohd Atif Qureshi on 15.05.2024 u/s 100. The creditors of Mohd Atif Qureshi are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before 14.06.2024 with the Resolution Professional at the address mentioned against entry No. 7. Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

NITIN NARANG
RESOLUTION PROFESSIONAL OF MR. MOHD ATIF QURESHI,
PG OF M/S AL-NAFEES FROZEN FOOD EXPORTS PRIVATE LIMITED.
IBBI REG NO. - IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAIL ID - pg.atifqureshi@outlook.com; rennaisancesresolution@gmail.com
Date: 23.05.2024 Place: New Delhi

बैंक ऑफ इंडिया Bank of India Zonal office: Agra **POSSESSION NOTICE**

POSSESSION NOTICE (For Immovable Property)

The Authorized Officer of Bank of India under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the Borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the Symbolic/Physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section - 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Bank of India for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers & Guarantors	Description of Immovable properties	Date of Demand Notice	Date of Possession Notice	Amt. Due as per Demand Notice
Borrower: Mrs. Neema Yadav w/o Mukesh Yadav.	All the part & parcel of the property consisting of :Residential Unit Situated at House No. 443 12 D Pt Din Dayal Upadhyay Puram, Avas Vikas Colony , Bodla, Sikandra Yojna, Loha Mandi Ward Agra, UP- 282002, in the Name of Mrs Neema Yadav w/o Shri Mukesh Yadav, Admeasuring Area 41.280 Sq Mtrs. Bounded As: East- House No. 447 Sec- 12 D, West- 6 mtr Wide, North- House No. 444 Sec -12 D, South- House No. 442 Sec- 12 D	06.02.2024	21.05.2024	Rs. 2,37,757.87 + Interest & others expenses
Borrower: Mr. Mohit Kumar Agarwal S/o Ram Bihari Agarwal.	All the Part & Parcel Of The Property Consisting Of: Residential Unit Situated At Plot No. 141, Khasra No. 202 MI, Priyadarshini Enclave, Mauza Kalwari Agra, UP- 282005, in the name of Mr Mohit Agarwal s/o Ram Bihari Agarwal, Admeasuring Area 80.82 Sq. Mtrs. Bounded As: East- Plot No.141, West- Plot No. 140, North- Plot of other, South- 9 mtr Road.	06.02.2024	21.05.2024	Rs. 15,45,221.36 + Interest & others expenses

Date: 23.05.2024 Authorised Officer

K. M. SUGAR MILLS LIMITED
CIN No.:L15421UP1971PLC003492
Regd. Office:11, Moti Bhawan, Collectorganj, Kanpur-208 001 (U.P.)
Email: kmsugar@gmail.com, Website: www.kmsugar.com Phone: Regd. office: 0512-2310762, Branch office: 0522-4079561

Extract of Standalone and Consolidated Financial Results for the Quarter and Year ended March 31, 2024

(Rs. in lakhs, except per share data)

Sl. No.	Particulars	Standalone		Consolidated	
		Quarter Ended 31.03.2024 Audited	Quarter Ended 31.03.2023 Audited	Year Ended 31.03.2024 Audited	Year Ended 31.03.2023 Audited
1.	Total income from operations	12,596	9,495	66,565	58,689
2.	Net Profit/(Loss) for the period (before tax & exceptional items)	1,186	51	3,911	3,133
3.	Net Profit/(Loss) for the period before tax (after exceptional items)	1,186	51	3,911	3,133
4.	Net Profit/(Loss) for the period after tax (after exceptional items)	766	64	2,321	2,809
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	755	60	2,792	2,293
6.	Equity share capital	1840	1,840	1,840	1,840
7.	Earnings Per Share (of Rs.2/- each) (not annualised)	0.83	0.07	3.05	2.52
	a) Basic	0.83	0.07	3.05	2.52
	b) Diluted	0.83	0.07	3.05	2.52

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results for the quarter and year ended March 31, 2024, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges websites (www.nseindia.com) and (www.bseindia.com) and the Company's website (www.kmsugar.com).
- The financial results of the Company has been prepared in accordance with Indian Accounting Standards (Ind AS) notified under the Companies (Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) (Amendment) Rules, 2016 and other accounting principles generally accepted in India.
- Sugar being seasonal industry, the performance of the quarter may not be representative of the annual performance of the Company.

By Order of the Board
For K.M. Sugar Mills Ltd.
Sd/-
Aditya Jhunjhunwala
Managing Director

Place: Lucknow
Date: 21.05.2024

ARCEE INDUSTRIES LIMITED
Regd. Office: 7th K.M. Barwala Road, Talwandi Rana, Hisar - 125001 (Haryana)
Ph No. 98120-40111, 98120-20111 Fax No. 01662-276145
CIN No. L29120HR1992PLC031661, EMAIL ID: arceedi@rediffmail.com

Extract of Audited Financial Results for the Quarter & Year Ended on 31.03.2024
(Rs. in lakhs except as stated)

Particulars	Quarter Ended		YEAR ENDED	
	31.03.2024 Audited	31.12.2023 Unaudited	31.03.2023 Audited	31.03.2024 Audited
Revenue from Operation (Including Other Income)	23.07	2.44	344.56	124.11
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(24.91)	(9.55)	(26.16)	(72.51)
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items				

